IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, CHENNAI

REGIONAL BENCH - COURT NO. – III

Excise Appeal No. 40710 of 2018

(Arising out of Order-in-Appeal No.84/2017 dt. 21.09.2017 passed by the Commissioner of GST & Central Excise (Appeals), Coimbatore @ Tiruchirapali)

M/s.L.A.Bottlers Pvt. Ltd. **Appellant**
469/1A, 469/1B Suriyur Village
Thiruverumbur,
Trichy 620 025.

Vs.

Commissioner of GST & Central Excise **Respondent**
No.1, Willams Road, Cantonment,
Tiruchirappalli 620 001.

APPEARANCE:

Shri V. Ramkumar, Consultant for the Appellant
Shri B. Balamurugan, AC (AR) for the Respondent

CORAM :

Hon'ble Ms. Sulekha Beevi C.S., Member (Judicial)
Hon'ble Shri P. Venkata Subba Rao, Member (Technical)

Final Order No. 41254 / 2019

Date of Hearing: 31.10.2019
Date of Decision: 31.10.2019

PER BENCH

The appellant's counsel represents that the appellant had filed declaration under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. As per the scheme, on filing of a declaration, it is deemed that the appeal is withdrawn. Taking note of the fact that the appellant has filed declaration under the said scheme, the appeal is dismissed as withdrawn with liberty for the appellant to approach the Tribunal to restore the appeal in case discharge certificate is not issue for the dispute pertaining to this appeal. Appeal is dismissed as withdrawn.

(Dictated and pronounced in open court)

(**SULEKHA BEEVI C.S.**)
Member (Judicial)

(**P. VENKATA SUBBA RAO**)
Member (Technical)

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